HIGH COURT OF SIKKIM

Record of proceedings

I.A. No.01/2025 IN CRL.L.P. No.07/2025 (Filing No.)

STATE OF SIKKIM APPLICANT

VERSUS

PAWAN KUMAR RESPONDENT

Date: 30.05.2025

CORAM:

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Applicant : Mr. Shakil Raj Karki, Additional Public

Prosecutor

For Respondent: None.

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1. The note of the Registry dated 28.05.2025 states that the requisites have been filed for issuance of notice upon the respondent at the new address and the notice has accordingly been issued. The memo of parties furnished by the applicant records that the respondent is a resident of Kalimpong but is presently residing at Rabong, South Sikkim. The learned Additional Public Prosecutor however, submits that the respondent is currently staying in Siliguri and that the address has been provided to the Registry. For this purpose he seeks some time to amend the cause title. Time is granted.

2. List on 02.07.2025.

Judge